

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.212/404/2016

Dated this Tuesday, the 09th day of April, 2019

**CORAM: DR. BHAGWAN SAHAI, MEMBER (ADMINISTRATIVE)
R. N. SINGH, MEMBER (JUDICIAL)**

Smt. Megha D/o. Nandkumar Mugale,
Age : 25 years, Occ : Ex-Branch Post Master Kasoda,
O/o Branch Postmaster Kasoda,
At Post Kasoda, Tq. Gangapur,
Dist. Aurangabad (Maharashtra) 431 133.
R/o B-II/10, Post and Telegraphs Colony,
Bhagya Nagar, Aurangabad (Maharashtra) 431 001. ... *Applicant*
(*By Advocate Shri C.S.Tembhurnikar*)

VERSUS

Union of India

The Department of Posts,

Through :

1. The Chief Post Master General,
Maharashtra Circle, GPO Premises,
Mumbai 400 001.

2. The Director of Postal Services,
O/o. The Post Master General, Aurangabad Region,
Cantonment, Aurangabad – 431 002.

3. The Sr. Superintendent of Post Offices,
Aurangabad Division,
Aurangabad – 431 001. ... *Respondents*

(*By Advocate Shri N.K.Rajpurohit*)

ORAL ORDER
Per : R.N. SINGH, MEMBER (JUDICIAL)

Heard the learned counsels for both the parties.

2. By way of the present OA, the applicant has challenged the order dated 09.06.2015 (Annex A-1) whereby it has been communicated on behalf of the respondent No.3 to take away the charge of Branch Post Master (BPM), Kasoda from the applicant herein. The applicant has prayed for the following reliefs :-

“8.1. The O.A. may please be allowed with costs.

8.2. The order passed by Inspector of Post Offices, East Sub-DIVision, Aurangabad under No.Kra Da Ni/Purv upvi/Kasoda BO/Charge/2015 dated 09.06.2015 may please be quashed and set aside.

8.3. The respondents may please be directed to consider the request application of the applicant dated 15-06-2015 and to reinstate the applicant on the post of GDS-BPM w.e.f. 26-06-2015 with all the consequential benefits.

8.4. The applicant may please be compensated for the mental and monetary agony caused due to the alleged order and attitude of the respondents.

8.5. To pass any order or direction or any other relief as deemed fit by this Hon'ble Tribunal in the favour of applicant in the interest of justice.”

3. The learned counsel for the applicant submits that aggrieved of the aforesaid impugned order dated 09.06.2015, the applicant has made a representation dated 15.06.2015 (Annex A-6) and a legal notice dated 23.06.2015 (Annex A-7) has also been issued to the respondents on behalf of the applicant.

4. The learned counsel for the applicant further draws our attention to reply dated 20.07.2015 on behalf of the respondents (Annex A-10) to such legal notice wherein it is informed by the respondents in para 6 that the case of the applicant has been sent to the Regional Office, Aurangabad for suitable consideration and the applicant has been advised to await the decision of the authority in her case.

5. The learned counsel for the applicant submits that till date the respondents have not informed the applicant about any decision taken by them in the case of the applicant.

6. In response to the notice issued by this Tribunal, the respondents have filed reply. However, the learned counsel for the respondents is not in a position to inform as to whether the respondents have taken any final decision in the matter of the applicant or not.

7. In the aforesaid background and keeping in view the prayer made in para 8³ of the OA, the learned counsel for the applicant submits that the applicant shall be satisfied if the present OA is disposed of with a direction to the respondent No.2 i.e. Director of Postal Services, O/o The Postmaster General, Aurangabad Region, Cantonment, Aurangabad to consider her representation dated 15.06.2015 and also the legal notice dated 23.06.2015 issued by her and pass a reasoned and speaking order in a time-bound manner.

8. The learned counsel for the respondents is not having any objection to such prayer.

9. In view of the aforesaid, the OA is disposed of with a direction to the respondent No.2 to consider the aforesaid pending representation dated 15.06.2015 (Annex A-6) and the legal notice dated 23.06.2015 (Annex A-7), issued on behalf of the applicant and pass a reasoned and speaking order and communicate the same to the applicant within a period of four weeks from the date of receipt of certified copy of this order. No order as to costs.

(R.N.Singh)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

kmg*

